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(c) whether the houses can now be converted from leasehold to freehold without Form 'D'; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRIO. RAJAGOPAL): (a) and (b) *Vide* Government of India Notification No. 850 dated 21.11.2001, the Untied Building Bye-laws of Delhi, 1983 have been amended dispensing with the requirement of Form C and D.

(c) and (d) Residential properties are converted from leasehold to freehold according to Government Policy/guidelines issued in this respect from time to time and on issue of completion certificate.

Expenditure on renovation of Ministers' Offices

1935. SHRI SANJAY NIRUPAM: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the ceiling on the expenditure to renovate Cabinet Ministers' offices has been removed;

(b) if so, the reasons therefor; and

(c) the amount spent on renovation of the offices of the different Cabinet Ministers, Ministry-wise and Department-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) No, Sir. There is no such ceiling.

(b) Does not arise.

(c) Information is being collected and will be laid on the Table of the Sabha.

Regularisation of unauthorised colonies in Delhi

†1936. DR. PRABHA THAKUR: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the reaction of Government on the proposal of Delhi Government

†Original notice of the question was received in Hindi.

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regarding regularisation of all illegal colonies that have come up by 31st March, 1998 in Delhi; and

(b) the criteria fixed by government to implement this proposal which is pending since long?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRIO. RAJAGOPAL): (a) and (b) The Government had constituted a committee to examine the existing guidelines for regularisation of unauthorised colonies and to suggest modifications/amendments required, if any, so as to facilitate the expeditious regularisation of such colonies. The Committee has since submitted its report. Further action would depend on Government's decision on the recommendations made by the Committee.

Unauthorised Shanties in Central Government Housing Complex, Vasant Vihar

1937. SHRI GHANSHYAM CHANDRA KHARWAR: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Government are aware that many unauthorised occupants have clustered and settled in Shanties within the C.G. Housing Complex, Vasant Vihar, near Block No.67 since inception of the colony with connivance of C.P.W.D.;

(b) whether such occupants are creating all sorts of nuisance for the residents and have made their life miserable;

(c) whether they are potential threat to the law and order and also to the cleanlines;

(d) if so, the action Government propose to take to remove them from the campus and when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) No, Sir. There is no unauthorised encroachment. However, some huts of workers who are working for contractors executing work in C.G. Housing Complex, Vasant Vihar are existing near Block No. 67.

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